

As a result of deliberations held on 28.08.2018 with bidders and internal discussions in FSSAI, the following modifications are carried out in the bid document on the Tender Notice No. 01-06/GA/2017-FSSAI dated 14th August 2018

Based on the approved design / drawings made available by FSSAI to PMC, PMC shall prepare the tender documents comprising the technical specifications, BOQ, General Terms and Conditions, Special Conditions etc. PMC shall also would attend to all jobs of seeking all clearances during construction from local bodies, fire, environment and forest, sewer, water, electricity etc. The PMC may modify / amend the design for better alternative to optimally utilize the available space for office purposes however keeping the Local Authorities approvals unchanged.

2. Payment against Agency charges: The schedule of payment to PMC towards consultancy would be as follows:

- 20% of the actual cost of work shall be payable to PMC on completion of preliminary planning, Preparation of Detailed Project Report DPR, estimates and its approval from FSSAI and preparation & submission of required drawings to local / statutory Authorities for approval.
- 10% on Services planning and design, basic structural design and finalization of specifications for approval by FSSAI.
- 10% on award of Contract to Contractor.
- 50% shall be payable on prorata basis during execution of work; 12.5% each on completion of 25%, 50%, 75% and 100% of work cost-wise.
- Balance 10% on receipt of completion certificate, NOCs from Statutory Local Bodies like Fire Officer etc and submission of “as build” drawings.

3. Payment against work: The payment schedule towards cost of construction would be as follows:

On signing of the MOU, the FSSAI will release to PMC first installment of estimated cost as interest free Initial Advance, which shall be 25% (Twenty- Five Percent) against submission of a corporate guarantee of equivalent amount. This advance shall be retained till the last portion of the work.

PMC shall incur expenditure from this advance for execution of works. When 70% (Seventy Percent) of this advance made to PMC for the project is utilized, PMC shall submit the utilization certificate to FSSAI in the accounting proforma of GFR so that the next installment of 25% could be released. This procedure would be repeated till last installment of 25% is released. The final utilization certificate will be accompanied by the certificate issued by PMC and accounts audited by Chartered Accountant.

4. The criterion of evaluation of the bidders would be as indicated below:

Sr. No.	Items	Maximum Marks
1.	Years of Establishment Should have been incorporated at least 10 yrs prior to the date of submission of bid	05
2.	Financial Capability	10

Sr. No.	Items	Maximum Marks
	(i) Should be profit making company in last five years with the average annual profit as stated below: - Rs.100 crore to Rs.149 crore : 05 marks - Rs.150 crore to Rs.299 crore :07 marks - Rs.300 crore and above : 10 marks	
3.	Organisational Strength Presence of in house Engineering Strength in the PSU in following indicative categories:- - <u>Graduate Engineers & Architects</u> - 300 and above - 7 marks - 100 to 299 - 4 marks - 50 to 99 - 1 marks - Less than 50 - 0 marks	10
4.	Status of Company along with Special Awards (In case of Govt performance report from client for which work done during last fiveyears) (i) Maharatna/Navratna - 6 marks otherwise – 0 marks (ii) Performance rating as per MoU with the Govt in last 3 yrs Very good and above – 4 marks Very good - 2 marks Good - 1 marks	10
5.	Relevant Experience PMC Services for Assurance having completed in last 10 yrs (i) Experience of PMC for high rise building (i. e. GF + seven floors) costing Rs. 100 crore and more (04 projects) - 10 marks (ii) Other PMC Projects - Rs.300 crore or more (01 Nos) – 05 marks - Rs.200 to 299 crores (01 Nos) - 03 marks - Rs.100-199 crores (01 Nos) - 02marks - Project cost upto Rs.99 crore (01 Nos)- 01 marks	10 5
6.	Technical Approach (PMC Services), Methodology, Work Plan including broad Time Line & Quality Assurance (i) Understanding about the project and Architectural vision - 15 marks (ii) Technical Approach and Methodology - 15 marks (iii) Work Plan including time schedule & Quality Assurance - 10 marks	40
7.	Staffing of key professional for project development (Mainly Architects, Landscape Designers, Artists and Interior Designers)	5
8.	Execution of Green Building Project with atleast3star rating (i) 3 projects and more – 5 marks	5

Sr. No.	Items	Maximum Marks
	(ii) 2 projects - 3 marks	
	(iii) 1 project - 1 mark	
Total		100

5. The Technical Evaluation shall be carried out based on the documents submitted by the bidder for technical bid.

- a) The evaluated Bid will be given a **Technical Score (TS)**. The minimum technical score required to qualify technical evaluation (Stage – I) is 60%. A bid will be considered unsuitable and will be rejected at this stage if it fails to achieve the minimum technical score. OWNER will notify bidders who fail to score the minimum technical score about the same and the Financial Bids of such failed bidders will not be opened.
- b) Owner will notify the bidders who secure the minimum qualifying technical score, indicating the date and time set for opening of the Financial Bids. The notification may be sent by registered letter, facsimile, or electronic mail.

6. Opening and Evaluation of Financial Bid

The Financial Bids will be opened only of those bidders who secure marks 80 and above in technical bid (Stage –I). The cost indicated in the Financial Bid shall be deemed as final and reflecting the total cost of services and should be stated in INR only. The financial bid is excluding GST under the Applicable Law of the land.

7. Award of contract:

Selection of Bidder for Award of Work: The final selection of the tenderer for the award of work will be based on the scores secured by it in the Technical bid (Stage- I) and the price quoted by it in the financial bid (Stage-II) as detailed below:

- i) 70 % weightage will be considered for **Technical Score (TS)** obtained in the Technical bid (stage -I).
- ii) 30 % weightage will be considered for the price quoted by the bidder in the financial bid, this will be termed as **Financial Score (FS)**.

Financial score of the proposals will be determined using the following formula:

$$FS = 100 \times (FL/F) \text{ Where,}$$

'FS' is the financial score of an applicant,

'FL' is the lowest Financial Proposal among all and

'F' is the Financial proposal of the particular applicant.

iii) For the purpose of calculation of **Composite Score (S)** for each bidder, the weightage shall be 80 % for the Technical Score (Stage - II) (TS) and 20% for Financial Score (FS) of the respective applicants. The Composite Score shall be calculated using the following formula:

$$S = TS \times 0.70 + FS \times 0.30.$$

Tenderers will be ranked accordingly to their **Composite Scores** and will be listed in the order of merit as H 1, H 2 and H 3 and so on. The top scorer H 1 would be eligible for award of work.

8. The definition of PMC as in the bid document would include the “consultant”. Accordingly, PMC wherever mentioned in the document would mean “consultant” also.
9. Para 18 of the bid document at page 17 stands deleted.
10. This issue with the approval of Competent Authority.

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